



తెలంగాణ రాజపత్రము  
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**TELANGANA BILLS**  
**TELANGANA LEGISLATIVE ASSEMBLY**

The following Bill was introduced in the Telangana Legislative Assembly on 18th July, 2019.

**L. A. BILL No. 9 OF 2019.**

**A BILL FURTHER TO AMEND THE TELANGANA  
PANCHAYAT RAJ ACT, 2018.**

Be it enacted by the Legislature of the State of Telangana in the Seventieth Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Panchayat Raj (Second Amendment) Act, 2019.

(2) It shall be deemed to have been come into force with effect from 27.05.2019.

Short title  
and  
commence-  
ment.

**Amend-  
ment of  
section  
147.  
Act No.5  
of 2018.**

2. In the Telangana Panchayat Raj Act, 2018 (hereafter called The Principal Act), in section 147, for sub-section (11), the following sub-section shall be substituted, namely:-

“A special meeting of members, specified in clause (i) to (v) of Sub-section (1) of section 143, to elect a President and Vice-President shall be called as soon as may be after the results of the ordinary elections to the office of elected members of the Mandal Praja parishad have been published. The notice of the date and time of the meeting for the election of President and Vice-President shall be given to the elected members in the prescribed manner.”

**Amend-  
ment of  
section  
176.**

3. In the Principal Act, in section 176, for sub-section (9), the following sub-section shall be substituted, namely:-

“A special meeting of members, specified in clause (i) to (v) of Sub Section (3) of section 172, to elect a “Chairperson” and “Vice-Chairperson” shall be called as soon as may be, after the results of the ordinary election to the office of elected members of the Zilla Praja Parishad have been published. The notice of the date and time of the meeting for the election of “Chairperson” and “Vice-Chairperson” shall be given to the elected members in the prescribed manner.”

**Repeal of  
Ordinance  
No. 2 of  
2019.**

4. The Telangana Panchayat Raj (Amendment) Ordinance, 2019, is hereby repealed.

## **STATEMENT OF OBJECTS AND REASONS**

The Telangana Panchayat Raj Act, 2018 has been enacted by the Legislature of Telangana.

According to sub-section (11) of section 147 and sub-section (9) of section 176, the first meeting of the Mandal Praja Parishad and the first meeting of the Zilla Praja Parishad has to be convened to elect a President and Vice President and Chairperson and Vice Chairperson respectively as soon as may be, after the results of the Ordinary Election to the offices of elected members of Mandal Praja Parishads and Zilla Praja Parishads have been published respectively.

The State Election Commission has informed that representations have been received from almost of the Political parties in the State either to prepone the 1<sup>st</sup> meeting of MPPs and ZPPs or to postpone to the date of counting from 27.05.2019 to date close to the first meeting on 04th and 05th July 2019, when the term of bulk of these existing MPPs and ZPPs coming to an end, to avoid opportunities for horse trading and malpractices in such a long gap of 40 days left between the results of direct elections and the date of indirect elections. Further some MPPs and ZPPs have term upto 07.08.2019 and 06.08.2019 respectively. Therefore, there will be further delay in first meeting and prolonging the said gap between direct election of MPTCs and ZPTCs and indirect elections of Mandal Praja Parishad President / Vice-President and Zilla Praja Parishad Chairperson / Vice Chairperson.

As such, to serve the public interest better it has been considered necessary to amend the sub-section (11) of section 147 and sub-section (9) of section 176 of Telangana Panchayat Raj Act, 2018 suitably by substituting both sub-sections as follows:-

Substitution of sub-section (11) of section 147.

“A special meeting of members, specified in clause (i) to (v) of sub-section (1) of section 143, to elect a President and Vice-President shall be called as soon as may be after the results of the ordinary elections to the office of elected members of the Mandal Praja parishad have been published. The notice of the date and time of the meeting for the election of President and Vice-President shall be given to the elected members in the prescribed manner:”.



Substitution of sub-section (9) of section 176.

"A special meeting of members, specified in clause (i) to (v) of sub-section (3) of section 172, to elect a "Chairperson" and "Vice-Chairperson" shall be called as soon as may be, after the results of the ordinary election to the office of elected members of the Zilla Praja Parishad have been published. The notice of the date and time of the meeting for the election of "Chairperson" and "Vice-Chairperson" shall be given to the elected members in the prescribed manner."

As it has been decided to take action immediately and as the Legislature of the State was not then in session, it has become imperative for the Government to bring the amendments to the Telangana Panchayat Raj Act, 2018 by way of an Ordinance and accordingly the Governor promulgated the Telangana Panchayat Raj (Amendment) Ordinance, 2019 (Telangana Ordinance No.2 of 2019) on the 27<sup>th</sup> May, 2019 and the same has been published in the Telangana Gazette dated the 27<sup>th</sup> May, 2019.

This Bill seeks to replace the said Ordinance.

**ERRABELLI DAYAKAR RAO,**  
Minister for PR, RD & RWS.

**MEMORANDUM REGARDING DELEGATED**  
**LEGISLATION**

Clauses 2 and 3 of the Bill authorize the Government to make rules in respect of matters specified therein and generally to carry out the purposes of the Act and such rules so made which are intended to cover matters mostly of procedural in nature are to be laid on the Table of the Legislature of the State and will be subject to any modifications made by the State Legislature.

The above provisions of the Bill regarding delegated legislation are thus of normal type and are mainly intended to cover matters of procedure.

**ERRABELLI DAYAKAR RAO,**

Minister for PR, RD & RWS.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF  
PROCEDURE AND THE CONDUCT OF BUSINESS IN  
THE TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Panchayat Raj (Second Amendment) Bill, 2019, after it is passed by both the Houses of the State Legislature may be submitted to the Governor for his assent under article 200 of the Constitution of India.

**ERRABELLI DAYAKAR RAO,**  
Minister for PR, RD & RWS.

**Dr. V. NARASIMHA CHARYULU,**  
Secretary to State Legislature.